

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 535/MP/2020

Subject : Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (l) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, providing adequate load shedding through automatic under frequency relays(UFRs) in Tripura Power System, keeping them functional in terms of Regulation 5.2 (n) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 9 of the Central Electricity Authority (Grid Standards) Regulations, 2010 and ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with regulation 23 & regulation 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : CMD, Tripura State Electricity Corporation Limited and Anr.

Petition No. 539/MP/2020

Subject : Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (l) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 , ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with regulation 23 & regulation 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per clause no. 6.2 of Central Electricity Authority (Manual on Transmission Planning Criteria), 2013.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : General Manager (SLDC), Manipur State Power Company Limited and 2 Ors.

Petition No. 540/MP/2020

Subject : Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (l) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, and ensuring

proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with regulation 23 & regulation 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Senior Executive Engineer (SLDC), Mizoram and 2 Ors.

Date of Hearing : **27.3.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Samar Chandra, NERLDC
Shri Ganendra Sinh, NERLDC
Shri Hinari Dutta, NERLDC

Record of Proceedings

At the outset, the representative of the Petitioners submitted that the present Petitions have been filed, *inter-alia*, seeking directions to the Respondents to provide protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2(l) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read with Regulation 3(e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 and ensuring proper inspection & patrolling and maintenance of substations and transmission lines in terms of Regulation 5 read with Regulations 23 and 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 to ensure security of North Eastern grid as well as the inter-connected Indian grid and reliable operation as per Clause 6.2 of the Central Electricity Authority Manual on Transmission Planning Criteria, 2013. He pointed out that there have been frequent trippings and instances of repeated grid disturbances in the systems of the Respondents. He added that the Petitioner has also served the copy of the Petitions on the Respondents. However, none of the Respondents have filed any reply to the Petition.

2. None was present on behalf of the Respondents despite notice.

3. Keeping in view that the matter relates to the safety & security of the grid and compliance of provisions of the Grid Code, the Commission expressed its displeasure on the casual approach of the Respondents, who have neither filed any reply to the Petitions nor were present during the course of hearing.

4. After hearing the representative of the Petitioners, the Commission ordered as under:

(a) The Respondents to file their respective reply as last opportunity within two weeks with advance copy to the Petitioner who may file its rejoinder, if any within two weeks thereafter

(b) The Respondents to comply with the provisions of the Grid Code for ensuring security of the North Eastern grid as well as the interconnected National grid within a month failing which action under Section 142 of the Electricity Act, 2003 shall be initiated against the Respondents for non-compliance of the provisions of the Grid Code, etc.

(c) The Respondents, Tripura State Electricity Corporation Limited, Manipur State Power Company Limited and SLDC, Mizoram are directed to depute an officer not below the rank of Chief Engineer to attend the next date of hearing in the instant Petitions. Let an extract copy of this order be sent to them at their email address.

(d) Copy of this RoP be sent to the Secretary (Power), Governments of Tripura, Manipur and Mizoram to ensure presence of the concerned officers as mentioned in Para (c) above on the next date of hearing of the instant Petitions.

5. The Commission further directed the parties to file the following information on affidavit within three weeks:

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(a) The Petitioner to identify the sub-stations (on priority basis) of the Respondents which impact the ISTS grid and to provide the latest status of the Protection system at these identified stations.

(b) NERPC to submit the status of the Protection Audit of 132 kV Agartala (79 Tilla), 132 kV Rokhia and 132 kV Surajmaninagar.

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(a) The Petitioner may be directed to identify the sub-stations (on priority basis) of the Respondents which impact the ISTS grid and to provide the latest status of the Protection system at these identified stations.

(b) NERPC to file the details regarding implementation of relay settings of 132 kV elements in MSPCL and report on protection Audit of 132 kV Imphal, Ningthoukhong, and Regpang.

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(a) The Petitioner to identify the sub-stations (on priority basis) of the Respondents which impact the ISTS grid and to provide the latest status of the Protection system at these identified stations.

(b) NERPC to file the details regarding implementation of relay settings of 132 kV elements in P&E Department, Mizoram and report on protection Audit of 132KV Kolasib, Zuangtui and Luangmual.

6. The Petitions shall be listed for hearing on 8.6.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**